

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34235/2022

(Arising out of impugned final judgment and order dated 27-06-2022 in SPLA No. 305/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

DEVI PRASAD & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.180398/2022-CONDONATION OF DELAY IN FILING and IA No.180399/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.180400/2022-EXEMPTION FROM FILING O.T.)

Date : 14-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Anshuman Tiwari, Adv.
Mr. Harish Pandey, AOR
Mr. Divyanshu Sahay, Adv.

For Respondent(s) Mr. Shantanu Sagar, AOR
Mr. Prabhat Ranjan Raj, Adv.
Mr. Anil Kumar, Adv.
Mr. Shashank Shukla, Adv.
Mr. Shashwat Anand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Anshuman Tiwari, learned counsel for the petitioner.

Delay condoned.

Leave granted.

Until further orders, there shall be stay of the impugned order passed by the High Court.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)ss